

1	2	3
9.	State of Maharashtra and Union Territories of Dadra and Nagar Haveli Daman and Diu	Mumbai Nagpur
10.	State of Madhya Pradesh	Bhopal
11.	State of Orissa	Bhubaneswar
12.	State of Rajasthan	Jaipur
13.	State of Tamil Nadu and Union Territory of Pondicherry	Chennai
14.	State of Uttar Pradesh	Kanpur
15.	States of West Bengal, Sikkim and Union Territory of Andaman & Nicobar	Calcutta
16.	States of Punjab, Haryana, Himachal Pradesh and Union Territory of Chandigarh	Chandigarh

Assistance from International Agencies in Assam

2779. SHRI A.F. GOLAM OSMANI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Assam has sent any proposals seeking financial assistance from international agencies for certain development projects in the State;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) The details of proposals received from the Government of Assam for seeking financial assistance from international agencies which are under active consideration are given in the Statement enclosed.

(c) Some of the above proposals have been posed to the donors for funding while for the remaining proposals, the State Government has been requested to obtain the necessary clearances.

Statement

Details of proposals received from Government of Assam for seeking Financial Assistance from International Agencies

Sl. No.	Name of the Project	Project Cost (Rs. in crore)
1	2	3
1.	Development of Dairy Industry	25.39
2.	Modernisation of Industrial Training Institutes for Craftsman Training	12.00

1	2	3
3.	Fishery Estate in Chatla Haor	20.89
4.	Guwahati Metropolitan Area Storm and Drainage Improvement Project	161.00
5.	Water Supply Scheme of Greater Guwahati	444.61
6.	Diagnostic Study of Power Sector Reforms in Assam	0.67

[Translation]

Setting up of Cement Industry in Madhya Pradesh

2780. SHRI CHANDRAMANI TRIPATHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the clearance was given by Union Government to J.P. Cement Industry and Prism and Rasi Cement Industry for setting up cement plants in Madhya Pradesh under some terms and conditions;

(b) if so, the details of the terms and conditions;

(c) whether the Government have received any complaints about spreading of uncontrolled dust and pollution by the aforesaid cement industries;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) and (b) As per the revised Industrial Policy, the cement industry has been delicensed and the entrepreneurs are free to set up cement plants in the country after filing an Industrial Entrepreneurs Memorandum (IEM). Therefore, no clearance is required from the Ministry of Industry. However, the Ministry of Environment has accorded environmental clearance to M/s. Jay Pee Bela cement, Rewa for their cement plant subject to environmental safeguards, and Prism Cement have been granted exemption from the purview of EIA notification dated 27.1.94 as they had obtained the NOC prior to 27.1.94.

(c) No, Sir.

(d) and (e) Does not arise.

[English]

Revision of Export Target by TPC

2781. DR. T. SUBBARAMI REDDY : Will the Minister of TEXTILES be pleased to state :

(a) whether the Textiles Promotion Council have agreed to revise the exports target;